

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of August, 2018

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
7.8.2018 Tuesday At 10.30 AM Mis petitions	1.	92/MP/2018 along with I.A.No.15/2018	SEPL	Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crores, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1s obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner (<i>Interlocutory application seeking direction to refer the dispute raised in the Petition to arbitration.)</i> (On admission)
	2.	49/IA/2018 in Petition No124/MP/2017	KPCPL	Interlocutory application seeking modification/re-call of the RoP dated 20.6.2017
	3.	196/MP/2018	ADHPL	Petition under Section 142 of the Electricity Act,2003 for action against Respondent No.1 for continuous non-compliance with the Order dated 20.6.2017.
	4.	216/MP/2018	AP&NRL	Petition under sections 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking approval of the Supplementary Power Purchase Agreement dated 15.2.2018 executed between the Petitioner and the Respondent to pass on the discount on tariff under the SHAKTI Scheme -2017 issued by the Ministry of Coal, Government of India
	5.	216/RC/2017	IEX	Petition seeking approval to amend the bye Laws, rules, and Business rules with respect to the CERC (Terms and conditions for exchange of Energy Savings Certificates) Regulations,2016 regarding ES Certs contracts transaction on IEX Limited
	6.	34/TD/2017	RUVNL	Petition for grant of Inter-State Trading Licence for Category-I.
	7.	262/MP/2017	JPL	Petition seeking amendment to the transmission license granted to the Petitioner vide an order dated 09.05.2011, passed in Petition No. 105 of 2010, for including the 2 x 400kV bays and bus sectionalizer bays and part of 400/220 kV sub-station equipment at Raipur Sub-station of PGCIL
	8.	35/MP/2017	UPRVUNL	Petition under Regulation (4) of Part 7 of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 seeking relaxation of Regulation 5.2 (f) regarding requirement of implementing RGMO / FGMO for vintage units of UPRVUNL
	9.	95/MP/2017	WEPL	Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.07.2016 between Petitioner herein, i.e. Welspun Energy Private Limited and Solar Energy Corporation of India Limited (<i>For direction</i>)
	10.	145/MP/2013	NSPCL	Petition for adjudication of disputes arising out of Power Purchase Agreement (Supplemental)(Received by way of Remand)(<i>For direction</i>)
	11.	133/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power

				Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period(<i>For direction</i>)
	12.	77/MP/2016	CGPL	Petition Under Article 13 of the Power Purchase Agreement dated 22.4.2007 read with Clause 4.7 of the competitive Bidding Guidelines and section 79 of the Electricity Act 2003(<i>For direction</i>)
	13.	179/MP/2016	KSKMPL	Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 27.11.2013 between Petitioner and Respondent (<i>For direction</i>)
	14.	162/MP/2017	KSKMPL	Petition under Section 79 (1) (c) (d) (f) and other applicable provisions of the Electricity Act,2003 seeking directions against the Respondent in relation to the Medium term open access for transfer of power from the Western Region to the Northern Region. (<i>For direction</i>)
	15.	12/SM/2017	Suo-Moto	Operationalisation of LTA of Long Term Transmission Customers (LTTCs) as per Regulation 8(5) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010(<i>For direction</i>)
	16.	14/MP/2017	NTPC	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting Stage II of the Badarpur Thermal Power Station. (<i>For direction</i>)
	17.	235/MP/2015	APL	Petition under section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 02.02.2007 and 06.02.2007 executed by Adani Power Limited with Gujarat UrjaVikas Nigam Limited and the Power Purchase Agreements dated 7.8.2008 executed by Adani Power Limited with Uttar Haryana BijliVitrans Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited (<i>Received by way of Remand</i>)(<i>For direction</i>)
	18.	211/MP/2016	JPL	Petition under Section 19 of the Electricity Act, 2003 read with Regulations 14 and 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking revocation of the Inter State trading licence granted to M/s Global Energy Private Limited(<i>For direction</i>)
	19.	261/MP/2017	NTPC	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations), 2010 to set aside the bill dated 6.11.2017 of the Central Transmission Utility (PGCIL) towards LTA Charges for the Kudgi Transmission System.(<i>For direction</i>)
8.8.2018 Wednesday At 10.30 AM Mis petitions	1.	213/TT/2017	PGCIL	Petition for determination of i) Trued up Fees and Charges for 2009-14 block ii) Fees and Charges for the period 2014-19 block. For Asset-I: 02 Nos OPGW links under Central Sector (127 km) (DOCO: 01.11.2013) and Asset II: 03 Nos OPGW links under Central Sector (170.234 km) (DOCO: 01.03.2014), under Fibre Optic communication system under Expansion of Wideband Communication Network in Eastern Region.
	2.	214/TT/2017	PGCIL	Petition for determination of i) Trued up Fees and Charges for 2009-14 block ii) Fees and Charges for the period 2014-19 block. For Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication(ULDC) Microwave links in North Eastern Region
	3.	80/TT/2016	PTCUL	Petition for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 KV Srinagar Sub-station as per Commission's order dated 31.1.2013 in Petition 133/MP/2012.
	4.	81/TT/2016	PTCUL	Petition for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400

			kV Srinagar-Srinagar PH line as per Commission's order dated 31.1.2013 in Petition 133/ MP/2012
5.	3/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 Bunching of TirunelveliEdamon section of the TirunelveliMuvathapuza (Cochin) 400 kV quad D/c line initially(and temporarily) at 220 kV with existing TirunelveliEdamon 400 kV twin D/c line (400 kV line charged at 220 kV) under Transmission System associated with Kudamkulam Atomic Power Project in Southern Region. <i>(For direction)</i>
6.	25/TT/2018	OPTCL	Petition for approval of Tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per order dated 12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Interstate Transmission Charges and Losses) Regulations, 2010 and amendments made thereto <i>(For direction)</i>
7.	205/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset 1: Pole-II of the 800 kV, 3000 MW Champa&Kurukshetra HVDC Terminals along with associated bays under WR NR HVDC Interconnector for IPP Projects in Chhattisgarh in Northern Region & Western Region. <i>(For direction)</i>
8.	206/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: Pole-II of the 800 kV, 3000 MW Champa and Kurukshetra HVDC Terminals along with associated bays under WR NR HVDC Interconnector for IPP Projects in Chhattisgarh in Northern Region & Western Region. <i>(For direction)</i>
9.	245/TT/2017	PGCIL	Petition for approval of transmission tariff from DOCO i.e. 1.12.2015 to 31.3.2019 for Gooty-Madhugiri 400 kV D/C line and 2x500 MVA transformers alongwith downstream bays at Madhugiri Substation upon bifurcation of capital cost and hence transmission tariff as per directive of Commission vide Order dated 18.7.2017 in Petition 54/RP/2016. <i>(For direction)</i>
10.	123/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset : LILO of one ckt of 400 kV D/C Teesta III - Kishanganj line (LILO-I) at Rangpo and associated bays at Rangpo Sub-station under Sikkim Generation Projects- Part-B in Eastern Region. <i>(For direction)</i>
11.	176/TT/2017	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-03-2019 for the assets covered in the Petition along with associated bays and equipments at Trichy Substation, under System strengthening-XX in Southern Region. <i>(For direction)</i>
12.	9/TT/2018	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For the assets of Transmission System of Vindhyachal -IV & RIHAND - III {1000MW} Generation Project a. covered in CERC order dated 4.9.2014 in Petition No. 86/TT/2012 b. covered in CERC order dated 18.3.2016 in Petition No. 113/TT/2013 c. covered in CERC order dated 17.7.2015 in Petition No. 295/TT/2013 d. covered in CERC order dated 31.12.2015 in Petition No. 192/TT/2014 <i>(For direction)</i>
13.	91/TT/2012	PGCIL	Petition for determination of transmission tariff of PARABATI-III HEP in Northern Region <i>(Remanded by APTEL)</i>
14.	136/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1 :- Loop Out of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala” DOCO - 10.10.2014, Asset-2:- Loop In of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala” DOCO – 3.11.2015 , Asset-3 :-LILO of 2nd Ckt of Parbati-II- Koldam T/L at Pooling Station and LILO at Parbati-III (b-c Portion) DOCO – 3.11.2015 , Asset-4 :- LILO of 2nd CKt of Parbati-II- Koldam T/L at Pooling Station along with associated Bays and LILO at

			Parbati-III (f-g Portion) DOCO – 22.3.2015 associated with Parbati-III HEP in Northern Region. (Related to Petition No.91/TT/2012)	
	15.	107/TT/2017	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for combined assets Asset-1: 400 kV D/C Parbati Pooling Point Amritsar line alongwith associates bays and Asset-2 : 80 MVAR bus reactor at Parbati Pooling Point along with associated bays under transmission system associated with PARBATI-III-HEP in Northern Region. (Related to Petition No.91/TT/2012)
	16.	4/RP/2017	PKTCL	Petition for review of order dated 29.12.2016 in Petition No. 156/TT/2015. (Related to Petition No.91/TT/2012)
	17.	15/RP/2017	NHPC	Petition for Review of tariff order dated 29.12.2016 passed by the Central Commission in Petition No. 156/TT/2015. (Related to Petition No.91/TT/2012)
	18.	16/TT/2017	BBMB	Determination of Tariff of BBMB Transmission systems & SLDC functions for the period 2014-19(For direction)
	19.	22/GT/2017	BBMB	Determination of Tariff of BBMB Generating Stations for the period 2014-19 (For direction)
	20.	15/GT/2018	NEEPCO	Petition for approval of tariff of Tuirial Hydro Electric Power Plant (TrHEP) (2 X 30 = 60 MW) for the period from COD to 31.3.2019. (For direction)
	21.	165/GT/2017	THDC	Petition for approval of generation tariff of Koteshwar Hydro Electric Project (KHEP) (4X100 MW) for the period 1.4.2011 to 31.3.2014.(For direction)
	22.	117/GT/2018	THDC	Petition for approval of generation tariff of Koteshwar Hydroelectric Project (KHEP) (4x100 MW) for the period from 1.4.2014 to 31.3.2019.(For direction)
21.8.2018 Tuesday At 10.30 AM Mis petitions	1.	305/MP/2015 alongwith I.A.No.82/2017	AP&NRL	Petition under Section 79 of the Electricity Act, 2003 read with provisions of the Power Supply agreement dated 05.1.2011 and Power Purchase Agreement dated 25.03.2011 for directions to make Energy Charges as pass-through based on the actual fuel cost incurred by the Petitioner
	2.	255/MP/2017	AP&NRL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act,2003 read with Article 10 of the PPA and PSA.
	3.	24/MP/2014 alongwith I.A.No.36/2016	APL	Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering Petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new Coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and Levy MAT as per amendment of Section 115JB of I.T Act, 1961.
	4.	38/MP/2016 along with I.A.No.6/2018	LBPL	Petition u/s 79(1) (c) read with 79(1) (f) and 79 (1) (k) of the E. Act, 2003 inter alia seeking a declaration that the factors/ events namely delay in forest clearance of land for main plant cancellation of allocated coal block to the Petitioner, non-signing of Fuel supply agreement delay in acquisition /procurement of land for main plant, delay in approval of Land for Ash Pond by state of Odhisa, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2 x 660 MW Coal based thermal Power Plant located in dhenkenal district Odisha for Force majeure events under BPTA dated 24.2.2010 seeking extension of time period for achieving the Commercial Operation date of the project and other consequential reliefs under the BPTA dated 24.02.2010
	5.	127/MP/2016 along with I.A.Nos.2,70,88, 89/2017 and 27 /2018	IBEUL	Petition under Section 79 of the Electricity Act,2003 for adjudication of the matter between the parties in relation non release of Bank Guarantee.
	6.	151/MP/2016	DGVCL	Petition under Section 79 (1) (c) read with Section 142 and 146 of the Electricity Act,2003 regarding non-compliance of the order dated 8.6.2013 in Petition No.245/MP/2012 and for consequential directions

7.	78/MP/2018	DVC	Petition under Section 79 (1) (f) of the Electricity Act,2003 for adjudication of dispute between the Petitioner and the Respondent and for direction.
8.	236/MP/2017	DVC	Petition against the decision of MPPMCL for Unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL
9.	197/MP/2016	DVC	Petition for requirement of revenue in relation to Pension & Gratuity of employees and retired employees during the tariff period 2014-19
10.	172/MP/2016	NTPC	Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 8(3)(ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional Expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.1.2016 as Change in Law event.
11.	234/MP/2017 Alongwith I.A.No.51/2018	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan Rajya Vidyut Prasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal - Satpura Complex/Chambal project & payment of O&M/capital expenditure of the Chambal - Satpura Complex/Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants)(Interlocutory application for impleadment as party to the Petition) .
12.	93/AT/2018	FBTL	Petition for adoption of transmission charges of transmission system established by Fatehgarh-Bhadla Transmission Limited
13.	94/TL/2018	FBTL	Petition for grant of transmission license to Fatehgarh-Bhadla Transmission Limited.
14.	119/TL/2018	WR-NR PTL	Petition for grant of transmission license to WR-NR Power Transmission Limited.
15.	120/AT/2018	WR-NR PTL	Petition for adoption of transmission charges with respect to Transmission System being established by WR-NR Power Transmission Limited.
16.	I.A.No.54/2018 in Petition No. 169/MP/2016	KSKMPL	Interlocutory application for recall of Record of Proceeding dated 15.11.2016 and listing of Petition for hearing.
17.	118/MP/2018	TRN-EPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to Change In Law as per the terms of Power Purchase Agreement dated 25.7.2013 (PTC-PPA).
18.	33/MP/2016	NTPC	Petition under section 79(1)(a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting the Badarpur Thermal Power Station
19.	86/MP/2016	BRPL	Petition seeking decommissioning and/or closure of Badarpur Thermal Power Station Stage-I
20.	91/MP/2016	TPDDL	Petition seeking re-determination of gross station heat rate of BadarpurThermal Power Station as provided under Regulation 36(C)(a)(ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014
21.	217/MP/2018	NRSSXXXI	Petition for seeking the approval under Sections 17 (3) and (4) of the Electricity Act, 2003 for creation of Security Interest over assets of Petitioner No.1 in favour of Axis Trustee Services Limited ("Petitioner-2" / "Debenture Trustee") as Debenture Trustee acting for the benefit of the debenture holders of Petitioner No. 1 ("Debenture Holders") in relation to the 6800 (Six Thousand and Eight Hundred Only) senior, listed, unsecured, redeemable, non-convertible debentures issued by Petitioner No. 1 in the form of STRPPs of face value of Rs. 10,00,000/- (Rupees Ten Lakhs) each aggregating to Rs. 680,00,00,000 (Rs Six Hundred and Eighty Crores Only), (hereinafter referred to as the "Debentures") on a private placement basis for refinancing the existing loans as set out in Schedule VI of the Debenture Trust Deed between NRSS XXXI (B) Transmission Limited and Axis Trustee Services Limited dated September 19, 2017

	22.	203/MP/2018	DMTCL	Petition under Section 17(3) and (4) of the Electricity Act, 2003 read with Article 15.2.2 and 15.2.4 of the Transmission Service Agreement dated 06.08.2013, seeking approval for creation of Security Interest in favour of IDBI Trusteeship Services Limited, ("Petitioner-II" / "Debenture Trustee") as Debenture Trustee acting for the benefit of the debenture holders of Petitioner No. I
	23.	232/MP/2018	MBP(M)L	Petition seeking adjudication of dispute arising out of the letter issued by Power Grid Corporation of India Limited dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarily and are patently against the scheme of the Regulatory framework issued by the CERC.
	24	7/SM/2017	Suo-Moto	Determination of tariff of the inter-State transmission lines connecting two states.
21.8.2018 Tuesday At 2.30 PM		Public Hearing	At 2.30 P.M	Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related Matters) Fourth Amendment) Regulations,2018
28.8.2018 Tuesday At 10.30 A.M. Transmission Petitions	1.	134/MP/2018	JPLF	Petition for down gradation of the inter-state trading license from Category -I to Category -III
	2.	44/TD/2018	REL	Petition for grant of trading license under section 14 of the Electricity Act, 2003
	3.	69/MP/2018	AESPL	Petition for up-gradation of the inter-state trading license from Category -IV to Category -II
	4.	260/MP/2018 alongwith I.A.No.65/2018	KSKMPCL	Petition under Section 79 (1) (c), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 against the Respondent No.1 challenging the Notice dated 30.7.2018 for regulating power supply by the Petitioner to its procurers (Interlocutory application for interim orders and urgent listing) (On admission)
	5.	265/MP/2018 Alongwith I.A.No.67/2018	GBHPPL	Petition under section 79 (1) (f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited (PGCIL) whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crores upon the Petitioner towards Long Term Access (LTA) capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018. The same is in direct contravention of the final Order passed by this Commission in Petition No. 190/MP/2016 dated 31.05.2018(Interlocutory application for grant of interim relief) (On admission) .
	6.	59/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Solapur STPP Solapur (POWERGRID) 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur (POWERGRID) Sub-Station under Transmission System associated with Solapur STPP (2x660 MW) Part-A in Western Region.
	7.	56/TT/2017	PGCIL	Determination of transmission tariff of Asset-I:400 kV D/C (Quard) Dehradun- Abdullahpur transmission line along with associated bays at Dehradun and Abdullahpur Substation and Asset-II:400 kV D/C(Quard) Dulhasti-Kishenpur single circuit strung along with associated bays at kishenpur end under ?Northern Region Strengthening Scheme -XXIV
	8.	191/TT/2017	PGCIL	Petition for establishment of Fibre Optic Communication System under Master Communication Plan in Western Region
	9.	100/TT/2017	PGCIL	Determination of transmission tariff for 2 Nos 400 kV line bays along with 2 Nos 80 MVAR Switchable Line Reactors at 400kV Siliguri S/S and 2 Nos 400kV line bays (for 400kV D/C Siliguri-Bongaigaon TL) at Bongaigaon S/S under Transmission schemes for enabling import of NER/ER surplus power by NR in Eastern Region.
	10.	208/TT/2017	PGCIL	Determination of transmission tariff from anticipated DOCO to 31.3.2019 for (i) Hyderabad (Maheshwaram)-Nizamabad 765

			<p>kV D/C Line and (ii) 2 Nos 765 kV bays along with 1 No. 240 MVAR switchable line reactor each at Hyderabad (Maheshwaram) & Nizamabad Sub-station each for both circuits of Hyderabad-Nizamabad 765 kV D/C Line with Anticipated DOCO as 1.8.2017 under Wardha Hyderabad 765 kV Link in Southern Region.</p>
11.	161/TT/2017	PGCIL	<p>Determination of truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset : LILO of both circuits of 400 kV D/C Kishenpur Wagoora T/L along with bays at New Wanpoh & 1 No. 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 3 No. 220 kV Line Bays (DOCO: 1.10.2013), under Northern region system strengthening scheme-XVI in Northern region</p>
12.	193/TT/2017	PGCIL	<p>Determination of truing up transmission tariff for 2009-14 tariff block and b. Transmission tariff for 2014-19 tariff block for Asset 1: Part of 400 kV D/C Vapi-Navi Mumbai TL (from Vapi Gantry till 1st M/C point at Loc. AP-18) alongwith bay at Vapi (DOCO: 01.04.13) (executed in contingency arrangement to make it Vapi-Navsari TL) and Asset 2: 220 kV D/C Vapi - Khadoli Transmission line along with associated Bays (DOCO: 1.10.10) under WRSS-V Transmission System in WR Region.</p>
13.	134/TT/2017	PGCIL	<p>Approval of truing up tariff and tariff for assets under Augmentation of Transformation capacity (Part-1) in Northern & Eastern Region</p>
14.	118/TT/2017	PGCIL	<p>Determination of transmission tariff from DOCO to 31.3.2019 for 400 kV D/C Kakrapar APP-Navsari T/L along with associated bays at Navsari GIS & 400 kV D/C Kakrapar APP-Vapi T/L along with associated bays at Vapi S/S.</p>
15.	220/TT/2017	PGCIL	<p>Determination of transmission tariff from anticipated DOCO to 31.3.2019 for Transmission Asset ?a) Both circuits of one LILO D/C portion of Simhadri-Vijayawada 400kV Line at Vemagiri-I (AP) shall be LILoed at Vemagiri-II (PG) (D/C Portion and multi-circuit Portion) alongwith associated bays at Vemagiri-II (PG) b) Both circuits of Second LILO D/C portion of Simhadri-Vijayawada 400kV Line at Vemagiri-I (AP) shall be looped in at Vemagiri-II (PG). There shall be NO LOOP OUT. The open section of 400kV D/C line from Vemagiri-I (AP) shall be used for termination of KV Kota Line alongwith associated bays at Vemagiri-II (PG). c) Shifting of 2 Nos. of 63 MVA reactors from Gazuwaka to Vemagiri-II (PG) for utilization on Simhadri-II-Vemagiri-II(PG) 400kV D/C Line under Removal of Constraints in 400kV Bays Extensions at 400kV Vemagiri S/S? in Southern Region</p>
16.	248/TT/2017	PGCIL	<p>Determination of transmission tariff for asset-I: 17 Nos of OPGW links (759 km) (DOCO: 1.10.2012), Asset II: 09 nos of OPGW links (490 km) (DOCO: 1.4.2013), Asset III: 10 nos of OPGW links (440 km) (DOCO: 1.11.2013) and Asset IV: 01 nos of WBSETCL sector portion OPGW link (78.26 km) (DOCO: 01.03.2014) under Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication(ULDC) Microwave links in Eastern Region</p>
17.	247/TT/2017	PGCIL	<p>Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 1X500MVA, 765/400kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1x500MVA, 765/400kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 KV,500MVA, single phase Auto Transformer as spare ICT at Jhatikra S/S and Asset-IV: 765/400 KV, 333MVA, single phase Auto Transformer as spare ICT at Bhiwani S/S under Spare Transformer for 765/400KV ICTs in NR.</p>
18.	198/TT/2017	PGCIL	<p>Determination of transmission tariff for Asset-I:800 kV 3000 MW HVDC POLE-III and LILO of BishwanathChariali Agra HVDC line for parallel operation of the HVDC station at Alipurduar, Asset-II:800 kV 3000 MW HVDC POLE-IV alongwith Earth electrode station and Earth Electrode line at Alipurduar and Agra end, Asset-III:LILo of BongaigaonSiliguri 400 kV D/c line (quad) (under pvt. Sector) alongwith associated bays at Alipurduar, Asset-IV:LILo of Birpara-</p>

				Salakati 220 kV D/c line alongwith associated bays at new pooling station in Alipurduar, Asset-V:1x315 MVA 400/220 kV, ICT-I at Alipurduar, Asset-VI:1x315 MVA 400/220 kV ICT-II at Alipurduar, Asset-VII:1x125MVA 400kV Bus Reactor-I at Alipurduar and Asset-VIII:1x125 MVA 400kV Bus Reactor-II at Alipurduar from anticipated DOCO to 31.3.2019 under the transmission system associated with Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
	19.	113/TT/2017	PGCIL	Determination of truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block For Asset I: 160 MVA Transformer (1st) and associated bays at Malda Sub-station, Asset II: 160 MVA Transformer (2nd) and associated bays at Malda Sub-station, Asset III: 01 no. 400 kV bay at Malda Sub-station, Asset IV: 160 MVA Transformer and associated bays at 220/132 kV Birpara Sub-station, Asset V: 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station under ERSS-IV project in Eastern Region
	20.	250/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Asset 1 : 765 kV Line bays at Jabalpur Pooling Station for 765 kV D/C Gadarwara STPS (NTPC) - Jabalpur pooling Station TL under " POWERGRID Works associated with Part A of Transmission system for Gadarwara STPS of NTPC" in Western Region.
	21.	259/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for 400/220 kV 1x500 MVA ICT-III at Satna along with associated ICT bays and 2 Nos. 220 kV line bays at Satna SS under Western Region Strengthening Scheme-XVI for tariff block 2014-19
	22.	244/TT/2017	HPPTCL	Determination of transmission tariff for Asset: 33/220 kV, 80/100 MVA GIS Sub-station Phojal along with 220 kV D/C LILO Transmission line.
	23.	217/TT/2017	JPL	Determination truing up transmission tariff for 2009-14 and transmission tariff for 2014-19 for asset-1 LILO of 400 kV DC Baspa-Naptha-Jhakri Transmission line and asset-II Karcham Wangtoo Abdullapur 400 kV DC QUAD Transmission Line.
30.8.2018 Thursday At 10.30 AM Miscellaneous Petitions	1.	227/MP/2018	DBP	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 19.12.2017 passed by the Commission in Petition No. 229/MP/2016 (On admission)
	2.	264/MP/2018 alongwith I.A.No.66/2018	KSKMPCL	Petition under Section 79 (1) (c), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 against the Respondent No.1 challenging the Notice dated 1.8.2018 for termination of the Transmission Services Agreement. (Interlocutory application for interim orders and urgent listing)
	3.	195/MP/2018	CBPTCL	Petition for modification of Transmission licence No. 12/Transmission/2010/CERC dated 1.12.2010 granted to Cross Border Power Transmission Company Ltd for 400 KV D/C Muzaffarpur - Sursand Transmission line & 2Nos 220 kV line bays at Muzaffarpur S/S
	4.	201/MP/2017 Alongwith I.A.No.33/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016. (I.A for seeking amendments in the petition)
	5.	202/MP/2017 Alongwith I.A.No.35/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016. (I.A for seeking amendments in the petition)
	6.	203/MP/2017 Alongwith I.A.No.36/2018	ACME VSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016. (I.A for seeking amendments in the

			Petition).
7.	204/MP/2017 Alongwith I.A.No.37/2018	ACME BSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016. (I.A for seeking amendments in the petition)
8.	230/MP/2017 Alongwith I.A.No.34/2018	ACME KSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.(I.A seeking amendments in the petition).
9.	231/MP/2017 Alongwith I.A.No.38/2018	ACME RSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016. (I.A seeking amendments in the petition).
10.	33/MP/2018 Alongwith I.A.No.50/2018	ACME- JSPPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking relief on account of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of Notification dated 28.6.2017. (I.A seeking amendments in the petition).
11.	188/MP/2017 Alongwith I.A.No.30/2018	ACMBSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016. (I.A seeking amendments in the petition)
12.	189/MP/2017 Alongwith I.A.No.31/2018	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016. (I.A. seeking amendments in the petition).
13.	190/MP/2017 Alongwith I.A.No.32/2018	ACME HSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016. (I.A for seeking amendments in the petition)
14.	232/MP/2017 Alongwith I.A.No.39/2018	ACME MSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 8.8.2016.(I.A seeking amendments in the petition)
15.	233/MP/2017 Alongwith I.A.No.40/2018	ACME YSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 9.8.2016. (I.A seeking amendments in the petition).
16.	13/MP/2018	APTSL	Petition seeking relief on account of 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the effective date of the Power Purchase Agreements.
17.	34/MP/2018	APJPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the petitioner and NTPC Limited dated 29.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the Effective Date of the Power Purchase Agreements.
18.	47/MP/2018	APTPL	Petition under Section 79 of the Electricity Act,2003 seeking relief on account of 'Change in Law 'viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the Effective Date of the Power Purchase Agreement.

19.	17/MP/2018	NVVNL	Petition under Section 79 (1) (f) read with section 79 (1) (a) and other applicable provisions of the Electricity Act,2003 for adjudication of disputes between the petitioner and the Respondents 1 to 3.
20.	117/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
21.	222/MP/2017	KSKMPL	Petition Under Section 79(1)(B), 79(1)(F) And Other Applicable Provisions Of The Electricity Act, 2003 For Adjudication Of Disputes With The Respondent With Regard To The Tariff Payable Under The Power Purchase Agreement Dated 27.11.2013.
22.	23/MP/2018	NRSSXXIX	Petition under Section 79(1)(c), Section 18 and Section 17(3) of the Electricity Act, 2003 and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission License dated 14.11.2014 granted to the NRSS XXIX Transmission Limited for establishing Transmission System for Northern Region System Strengthening Scheme NRSS-XXIX
23.	136/MP/2018	PGCIL	Petition for taking over the assets namely the Indian portion of 132 kV S/C Deothang- Rangia Transmission Line and associated bays at Rangia S/S from the Government of India.
24.	250/RC/2018	MPPL	Petition for the regulatory compliance on account of change of name and further necessary changes in documents held in the name of Mittal Processors Pvt. Ltd. to Kreate Energy (I) Pvt. Ltd. under Section 17(3) of the Electricity Act read with Regulation 7(t) of Grant of Trading License Regulations, 2009.
25.	113/MP/2018	NER-II TL	Petition for approval under section 17(3) & 17(4) of Electricity Act 2003, for creation of security interest over all assets including all the movable and immovable assets of the Petitioner in favour of Security Trustee/ Lenders and for any Lenders who may participate in the Facility at a future date including any subsequent transferees, assigns, novatees thereof and any refinancing lenders to the Project, acting on behalf of and for the benefit of the Lenders etc.

Dy.Chief (Legal)
29.8.2018